GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 4490
ANSWERED ON THURSDAY, THE 20th DECEMBER, 2012
[AGRAHAYANA 29, 1934 (SAKA)]

SUBMISSION OF BALANCE SHEETS

QUESTION

4490. SHRI MANSUKH BHAID. VASAVA:
SHRIMATI RAMA DEVI:

Will the Minister of CORPORATE AFFAIRS
कारपोरेट कार्य मंत्री
be pleased to state:

(a) whether cases of balance sheets not being submitted in
triplicate to the Registrar of Companies have come to light
during the last three years;
(b) if so, the details thereof during the last three years, year-
wise;
(c) the number of companies against which action has been
taken for the said lapse during the last three years;
(d) the number of companies against which action has not
been taken so far; and
(e) the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT)
IN THE MINISTRY OF CORPORATE AFFAIRS

(कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार))

(a) In accordance with the provisions of Section 610C of the
Companies Act, 1956, the requirement of filing “three
copies” of balance sheet was amended to allow filing of “one copy” only as required under Section 220 of the Act. This amendment was made vide notification No. G.S.R. 70(E) dated 03.02.2009.

(b) to (e) In view of above, do not arise.

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